GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2072

TO BE ANSWERED ON THE 31ST JULY, 2018 /SHRAVANA 9, 1940 (SAKA)

ATTACK ON MINORITY COMMUNITY

2072. ADV. JOICE GEORGE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has failed to stop or credibly investigate vigilant attacks against minority religious communities in the country and if so, the details thereof;
- (b) whether these attacks are ultra-nationalism at the expense of fundamental rights for all Indians and if so, the details thereof;
- (c) the steps taken/being taken by the Government to reduce/stop these attacks;
- (d) the number of such attacks reported during the last three years and the current year, State-wise;
- (e) whether these attacks on minority communities have cost negatively for the country at the international forums; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (f): The National Crime Records Bureau (NCRB) does not maintain community wise data in this regard. "Public Order" and "Police" are State subjects as per the provisions of the Constitution. The responsibilities of maintaining law and order, registration and prosecution of crimes, including those against minorities, and maintaining relevant data in this

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regard rest primarily with the respective State Governments. The Ministry of Home Affairs have, however, issued advisory to the States and UTs, from time to time, which are available in Ministry's website www.mha.gov.in. These advisories pertain to maintaining law and order and to ensure that any person who takes law into his/her own hand is dealt with stringently as per law. Recently, this Ministry has issued an advisory dated 23.07.2018 to address the incidents of violence and lynching by mobs which take place due to a variety of reasons. Through this advisory, key directions of the Hon'ble Supreme court to the State Governments on 17.07.2018 in Writ Petition (Civil) No. 754 of 2016 have also been reiterated to all the States/UTs. Further, in order to formulate appropriate measures to address the situation of mob violence and lynching, Government has set up a high level committee on 23.07.2018 chaired by the Union Home Secretary to deliberate on the matter and make recommendation within four weeks. Government has further decided to constitute a Group of Ministers headed by the Union Home Minister to consider the recommendations of the high level committee and submit its recommendations to the Prime Minister. Government is committed to upholding the rule of law and protecting the rights of all citizens of the country including from minority community.
